

city? The second test is are they producing according to comparable cost or if there is no comparable industry, are they producing according to standard cost which they will have to work out? These are some of the ideas on which we are working.

DR. SUBRAMANIAM SWAMY: How long will the Committee take?

SHRI R. VENKATARAMAN: We are not going to wait. They will take each one of the items and go on giving the report. They are going to sit and write the report after six or eight months. They will go to one unit, take it up immediately and submit a report and then they will go to another unit.

AN HON. MEMBER: Will they go to the small units also?

SHRI R. VENKATARAMAN: We are not going to do it in that way and go to every one of the small units. We will have a tackle some of those on priority basis

The next point is a new innovation which I have introduced, i.e. the Public Sector should go into the market and get deposits as the private sector does. I am quite sure the House will approve of this proposal. Here the public sector like the BHEL, Telephone Industries and a number of others are functioning very satisfactorily and they are giving an excellent account of themselves and if they go into the market, I am quite sure, they will be able to raise all these funds. The public sector, in my opinion, should depend less and less on budgetary support and should become self-sufficient. And in this process I would like all the trade unions to help because it is their co-operation which is urgently required in this matter and I do hope that I will have an opportunity to meet them and impress on them the need to improve the public sector because our entire policy will in future depend on the performance of the public sector. I do hope that we will have more co-operation of sections of the House.

I have done. I thank the House for the patient hearing that they have given.

19.18 hrs.

PAPERS LAID ON THE TABLE—
Contd.

NOTIFICATIONS RE. CUSTOMS DUTY ON UNWROUGHT COPPER AND EXCISE DUTY ON COPPER AND COPPER MANUFACTURES

MR. SPEAKER: Shri Barot.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table of the House

DR. SUBRAMANIAM SWAMY: I am on a point of order.

Direction 116(2) says:—

“(2) Papers received from Ministries shall generally be included in the agenda for laying on the Table after two days unless a specific date has been suggested by the Ministry concerned.”

(3) says:—

“(3) Papers to be laid on the Table shall ordinarily be sent by Ministries two days in advance. . . .”

I would like to know what extraordinary situation has arisen for this to be laid on such a short notice?

MR. SPEAKER: We received prior intimation to that.

SHRI MAGANBHAI BAROT: I beg to lay on the Table:—

(1) A copy each of Notification Nos 127/80-Customs and 128/80-Customs (Hindi and English versions) published in Gazette of India dated the 1st July, 1980 together with an explanatory memorandum regarding continuation of the existing duty of Customs on Unwrought Copper, under Section 159 of the Customs Act, 1962.

(2) A copy each of Notification Nos. 116/80-CE and 117/80-CE (Hindi and English versions) published in Gazette of India dated the 1st July, 1980 together with an explanatory memorandum regarding continuation of the existing basic excise duties on copper and manufactures thereof, issued under the

Central Excise Rules, 1944.

[Placed in Library. See No. LT-982/80]

19.19 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, July 2, 1980/Asadha 11, 1902 (Saka).